

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD  
\*\*\*\*\*

REVIEW APPLICATION No.42 of 1996  
in  
ORIGINAL APPLICATION No. 1114 of 1995.

DATE OF DECISION : 09-07-96.

M.Harindranath

.. Applicant.

1. The Controller of Defence Accounts,  
Secunderābād=3du ..  
(formerly i.e., Before 1.1.95  
DCDA-i/c, Area Accounts Office (CDA),  
No.1, Staff Road; Sec'bad).
2. The Controller of Defence Accounts,  
506, Annasalai, Teynampet,  
Madras-600 018.
3. The Controller General of Defence Accounts,  
New+ BelurkīYōP KēPuram,

Counsel for the Applicant : Mr. M.Harindranath  
(Party-in-person)

Counsel for the Respondents : Mr. V.Rajeswara Rao,  
Addl.CGSC.

CORAM:-

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

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ORDER

Oral Order (per Hon'ble Shri R.Rangarajan, Member (Admn.)

Mr.M.Harindranath party-in-person was absent even yesterday and even today when it was called. Mr.K.Bhaskara Rao, learned counsel for the respondents was present. As the applicant is not present, this RA is disposed of on the basis of the material available on record.

2. The applicant in the OA has filed this RA for reviewing the orders of this Tribunal dated 15-03-96 in the OA.

D/

3. In the whole review application no error in the judgement has been pointed out. But number of issues have been brought <sup>out</sup> in this RA which are not the matter for consideration at the time of disposing the OA. As a matter of fact the applicant himself argued his case on the basis of which the OA was ordered as per judgement dated 15-03-96. Hence, the applicant cannot raise new points now which are not agitated upon in the OA. As stated earlier no error has also been pointed out by the ~~applicant in the judgement which needs review.~~

4. In the first para of the affidavit the applicant contends that relevant issues raised by him in the rejoinder dated 14-02-96 have not been considered. But a study of the judgement will indicate that the contention raised by him have been clearly spelt out in para-3 of the judgement. If some contentions were left out he could have pointed out the same as the judgement was dictated in the Open Court and the applicant was personally present arguing his case. As the applicant was present on that date when the judgement was dictated in his presence he cannot now say that his contentions were not looked into. If his contention are not looked into then and there itself he could have argued his case including these contentions which he now ~~intends~~ <sup>seeks</sup> are incorporated in the rejoinder. But reasons best known to him he has projected only those contentions while arguing which he considered effective and need consideration. From the above, it can be safely concluded that the principle of natural justice viz., audi-alterum-partem has been fully complied with.

5. In the result, the RA is dismissed as having no merits.  
No costs.

(R. RANGARAJAN)  
MEMBER (ADMN.)

Dated : The 09th July 1996.  
(Dictated in the Open Court)

Anil  
D.R.J. 1996.

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..3..

R.P.NO.42/96 in D.A.No.1114/95

Copy to:

1. The Controller of Defence Accounts,  
N.1, Staff Road, Secunderabad - 500 009.  
(Formerly i.e. Before 1.1.95 DCDA-i/c,  
Area Accounts Offices, (CAA)  
No.1, Staff Road, Secunderabad.
2. Sbo, Annasalai, Teynampet,  
Madras - 600 018.
3. The Controller General of Defence Accounts,  
West Block - V.R.K.Puram,  
New Delhi - 110 066.
4. Mr. S. Venkateswar Rao, Addl.CGSC, CAT, Hyderabad.
5. One copy to Mr. M. Harindranath, Party in person,  
R/O Qr.No.B-126, DAD Qrs, Lekhanagar, Near Hanuman Temple,  
Trimulgherry, Secunderabad - 500 016.
6. One copy to Library, CAT, Hyderabad.
7. One duplicate copy.

YLKR

Re. u2196  
O.A.1114/95

17/7/96

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)

DATED: 9.7.96

ORDER/JUDGEMENT

O.A. NO. /R.A. /C.P. No. 42/96

in:

O.A. NO. 1114/95

ADMITTED AND INTERIM DIRECTIONS ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

RA  
DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

YLKR

II COURT

No Space (Copy)

केन्द्रीय प्रशासनिक अधिकारण  
Central Administrative Tribunal  
प्रेषण/DESPATCH  
30 JUL 1996  
हृदरादाद यायपीठ  
HYDERABAD BENCH